

In the National Company Law Tribunal, Jaipur

IB-520 (ND)/2018
TA No. 02/2018

UNDER SECTION 9 OF IBC

In the matter of:

M/s. Electronica Sales Pvt. Ltd. Applicant/Petitioners

Order delivered on 07.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Harshad Tholia, Adv.

For Respondent(s) : Naresh Kumar Sejvani, Adv.

ORDER

Learned counsel for the petitioner is present as well as that of Corporate Debtor who represents that since settlement talks are going on between the parties and that in the circumstances sometime may be granted to file reply or in the alternative to report settlement by the next hearing date. Taking into consideration, the said representation, three days time is finally granted to Corporate Debtor to file its reply or to report settlement in the matter. Post the matter on 14.09.2018.

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(R. Varadharajan)
Member (Judicial)